

BAIL BOND

IN THE COURT OF _____

Case No. _____.

BOND OR BAIL BOND FOR ATTENDANCE BEFORE OFFICER IN
CHARGE OF THE POLICE STATION OR COURT.

I, (Name) _____

Age _____ R/o. _____

having been arrested or detained without warrant by the officer in-charge or Police Station
_____ (or having been brought before the court of

charged with the offences on _____

and required to give surety for, my attendance before such officer or court and required on
condition, that I shall attend such officer or court on everyday on which any investigation or trial is
held with regard to such charges and in case of making default therein, I bind myself to forfeit to the
Government the sum of Rs. _____

In words Rs. _____ Dated this _____

day of _____ 200

(Signature of the accused.)